

High Court of Jammu & Kashmir and Ladakh at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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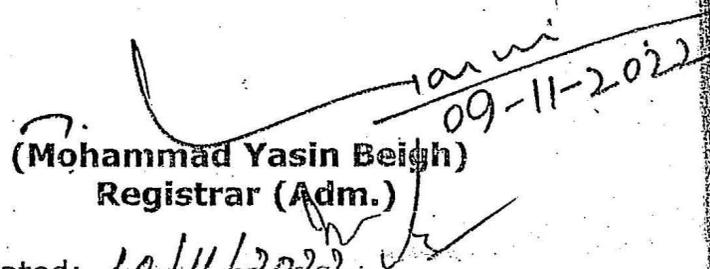
NOTIFICATION

No: 1772 of 2022 RG/LP

Dated: 10/11/2022

It is hereby notified that Shri Qazi Mohammad Ashraf S/O Shri Qazi Gh Nabi R/O Tengpora Zoonimar Srinagar, Kashmir, who had voluntarily surrendered his Certificate of Enrolment under Roll No.854 dated 22nd of February, 1991 and suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

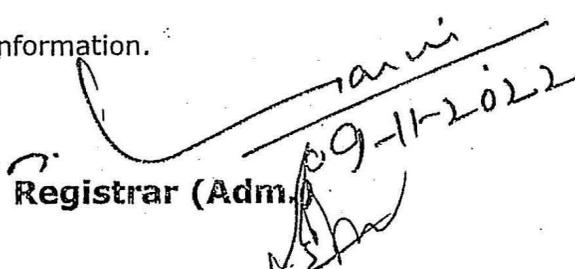
No: 37896904 RG/LP

Dated: 10/11/2022

Copy to the: -

1. Principal District & Sessions Judge, Srinagar.
2. Registrar Judicial, High Court Wing Srinagar.
3. Secretary, Bar Council of India, New Delhi
4. President, Bar Association, High Court of J&K, Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
8. Shri Qazi Mohammad Ashraf S/O. Shri Qazi Gh Nabi R/O Tengpora Zoonimar Srinagar.

.....for information.


Registrar (Adm.)